

NAVY (PENSION) THIRD AMDT. REGULATIONS, 1978

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH) : I beg to lay on the Table a copy of the Navy (Pension) Third Amendment Regulations, 1978 (Hindi and English versions) published in Notification No. S.R.O. 340 in Gazette of India dated the 25th November, 1978 under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT—2980/78]

NOTIFICATIONS UNDER CENTRAL EXCISE RULES, 1944 AND CUSTOMS ACT, 1962

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH) : I beg to lay on the Table:—

(1) A copy of Notification No. 207/78-CE (Hindi and English versions) published in Gazette of India dated the 6th December, 1978 together with an explanatory memorandum regarding grant of relief in excise duty on aluminium circles of specified thickness, issued under the Central Excise Rules, 1944.

(2) A copy of Notification No. 232/78-Customs (Hindi and English versions) published in Gazette of India dated the 6th December, 1978 together with an explanatory memorandum rescinding Notification No. 90-Customs dated the 18th June, 1977, under section 159 of the Customs Act, 1962.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

“In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform

the Lok Sabha that the Rajya Sabha, at its sitting held on the 5th December, 1978, agreed without any amendment to the Suppression of Immoral Traffic in Women and Girls (Amendment) Bill, 1978, which was passed by the Lok Sabha at its sitting held on the 22nd November, 1978.”

12.05 hrs

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED DISTORTION OF FACTS ABOUT JAMMU AND KASHMIR APPEARING IN A RECENT REPORT OF THE U.N. STUDY PANEL

SHRI CHITTA BASU (Barasat): Sir, I call the attention of the Minister of External Affairs to the following matter of urgent public importance and request that he may make a statement thereon:

“Reported distortion of facts about Jammu and Kashmir appearing in a recent report of the U.N. Study Panel and the reaction of the Government thereto.”

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJ-PAYEE) : Mr. Speaker, Sir, a Study, by Mr. Hector Gros Espiell, Special Rapporteur, appointed in 1974 by the U.N. Sub-Commission on Prevention of Discrimination and Protection of Minorities, the final report on which was presented to the sub-Commission in 1976, contains a list of 30 territories “still awaiting settlement as regards the implementation of United Nations resolutions concerning the right to self-determination of peoples under colonial or alien domination”. Surprisingly, Jammu and Kashmir has also been included in this list.

When this Study came up for discussion at the 34th Session of the